

SUPREME COURT OF INDIA

This file relates to the proposal for appointment of Dr. (Smt.) Shashikala Moody Anandappa Urankar, Judicial Officer as Judge of the Karnataka High Court.

The above recommendation made by the then Chief Justice of the Karnataka High Court on 30th July, 2018 in consultation with his two senior-most colleagues, has the concurrence of the Chief Minister and the Governor of Karnataka.

In order to ascertain suitability of Dr. (Smt.) Shashikala Moody Anandappa Urankar for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Karnataka High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

For purpose of assessing merit and suitability of Dr. (Smt.) Shashikala Moody Anandappa Urankar for elevation to the High Court, we have carefully scrutinized the material including the observations made by the Department of Justice in the file. Apart from this, we considered it appropriate to have interaction with Smt. Urankar. On the basis of material on record and having regard to all relevant factors, the Collegium is of the considered view that the proposal for elevation of Dr. (Smt.) Shashikala Moody Anandappa Urankar, Judicial Officer, deserves to be remitted to the Karnataka High Court. The Collegium resolves to recommend accordingly.

(Ranjan Gogoi), C.J.I.

(S.A. Bobde), J.

(N.V.Ramana), J.

April 01, 2019.